

ITEM No.10  
(Chamber Matter)

Court No. 5

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A.No.4 in  
Petition(s) for Special Leave to Appeal (Civil) No.20273/2000  
(From the judgement and order dated 10/05/1999 in CR 245/98  
of The HIGH COURT OF PATNA)

RAM CHANDRA SINGH Petitioner (s)

VERSUS

ARUN PRAKASH PANDEY & ORS Respondent (s)  
(Appln. for deletion of the name of Respdt.No.10)

Date : 31/10/2002 This Petition was called on for hearing today.

CORAM :  
HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI

For Petitioner (s) Mr. Sanjeev Goel, Adv.  
-Applicant: Mr. B.K.Satiya, Adv.

For Respondent (s)  
Mr. K.L. Taneja, Adv.  
Mr. R.N. Keshwani, Adv.

UPON hearing counsel the Court made the following  
O R D E R

....L.....I.....T.....T.....T.....T.....T.....J  
.SP2

The name of the respondent No.10 is deleted from the  
array of the parties, at the risk of the petitioner.  
I.A.No.4 is allowed accordingly.

.SP1  
(N. Annapurna) (Jasbir Singh)  
Court Master Court Master